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O.A.NO.10 OF 2007

ORDER DATED 12.01.07

Heard Mr.Achintya das, Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

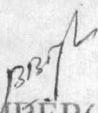
2. Applicant while working as OS Gr.II under Sr.Divl.Enginner(Co),E.Co.Railway,Khurda Road received a memorandum of charge sheet dated 10.03.05. He requests for quashing the charge sheet under Annexure-A/1, the report of IO dated 24.7.06 under Annexure-A/9 and the order of punishment under Annexure-A/11. The applicant who was removed from service on 1.12.06 by Sr.Divl.Engineer(Co),Khurda Road,appears to have filed an appeal petition before the Divisional Railway Manager, E.Co.Railway, Khurda Road (Res.No.2)on 02.12.06 under Annnexure-A/12. It is the case of the Applicant that the same has remained un-disposed of.

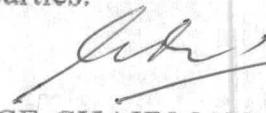
3. In view of the above, without expressing any opinion on the merit of the case, the Divl.Railway Manager(Res.No.2) is directed to dispose of the appeal petition, as per rules, within one month from the date of receipt of this order.

4. With the above, this O.A. is disposed of at the admission stage.

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5. Send copies of this order along with copies of the O.A. to the Respondents. Ld.Counsel for the Applicant requests to send the copies of the order along with copies of the O.A. to Res.Nos.2,4 and 5 by special messenger, the cost of which be borne by him as volunteered by him. And free copies of this order be handed over to the Counsel for both the parties.


MEMBER(ADMN.)


VICE-CHAIRMAN